

**GOVERNMENT OF INDIA  
MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT  
RAJYA SABHA**

**UNSTARRED QUESTION NO. 3152  
TO BE ANSWERED ON 22.03.2018**

**REMOVAL OF CREAMY LAYER LIMIT**

**3152. SHRI V. VIJAYASAI REDDY:**

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

- (a) whether the National Commission for Backward Classes has recommended to increase creamy layer limit from ₹ 6 lakh to ₹ 8 lakh per annum;
- (b) if so, the method followed in arriving at the figure of ₹ 8 lakhs;
- (c) whether OBC associations/leaders have been demanding for removing creamy layer limit, as in the case of SCs/STs;
- (d) if so, the reasons why Government is not implementing it;
- (e) whether the Mandal Commission has also not recommended for putting creamy layer limit; and
- (f) if so, the reasons for putting a cap on income to get reservation benefit for OBCs?

**ANSWER**

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT  
(SHRI KRISHAN PAL GURJAR)**

- (a) & (b): The National Commission for Backward Classes did not recommend increase of the income ceiling to Rs. 8 lakh. The current annual income limit of Rs. 8 lakh per annum for determination of creamy layer for Other Backward Classes reservation was arrived at by taking into account the rise in Consumer Price Index w.e.f. the earlier order issued on 27.05.2013 for fixing the limit as Rs 6 lakh per annum.
- (c): Yes, Sir. There have been demand from some OBC leader and associations for removal of the 'creamy layer' distinction.
- (d): The Government has implemented the 'creamy layer' concept in pursuance of the Hon'ble Supreme Court's order in the case of Indra Sawhney and others etc. vs Union of India and other [(Civil) No. 930/1990].
- (e): No, Sir.
- (f): As per (d) above.

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